

FIR No. : 650/2020

PS: Bhajanpura

U/s : 356/379/34 IPC

Bail application of applicant/accused Shivam Sood

21.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shivam Sood.

Pr. : Shri Raj Kumar Sharma, Ld. Counsel for the applicant through
VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 06.12.2020 and he has been falsely implicated in the present case. He is a young boy of 21 years having career ahead of him. He is having liability of his family members. Nothing incriminating has been recovered from him. Bail has been prayed on these grounds.

In view of the facts and circumstances of the case, considering that accused is in JC since 06.12.2020 and investigation is complete, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/21.01.2021

FIR No. : 25627/19
PS : Bhajanpura
State Vs. Shahid

21.01.2021

Pr. : None.

Put up on 22.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/21.01.2021

FIR No. : 148/1996

PS : Bhajanpura

U/s : 419/420/34 IPC

Bail application of applicant/accused Balbir Singh

21.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Balbir Singh.

Pr. : Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Reply filed by IO.

Main file also received from record room. Perused. Kalandra be attached with main file and stands disposed off. Main file be restored to original number and be put up on 03.02.2021 for further proceeding

Ld. Counsel for the applicant / accused submits that applicant is in JC since 19.01.2021. It is averred that accused was declared a PO but could not appear due to miscommunication with his counsel. He is a senior citizen having age 75 years and is suffering from various diseases.

In his reply, IO has opposed the bail.

In view of the overall facts and circumstances of the case, considering that accused was declared PO and no satisfactory explanation has been offered for non-appearance, this court is not inclined to grant bail to the accused at this stage. In fact, specific query was put to the counsel for accused, considering the old age of accused, who stated that accused was not well. But when query put regarding medical documents, counsel for accused simply averred that no medical documents are available.

Bail application is dismissed accordingly.

Copy be given dasti to the counsel for accused.

(Rupinder Singh Dhiman)